

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. C.P. (IB)/1023(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Nestler Limited
Vs
Ansar Ahmed Mohd Asif

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Agam H Maloo i/b Mr. Prakhar Tandon, Ld. Counsel for the Petitioner present. No representation on the part of the Personal Guarantor.
2. The Registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and place the notice alongwith track report on record on or before the next date of hearing.
3. Post this matter on **12.12.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)